

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.211
C.P.(IB)/93(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Central Bank of India
V/s
Bhavesh Gandhi

.....Applicant

.....Respondent

Order delivered on: 29/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Karan Sanghani, Adv.

For the Personal Guarantor : Mr. Maulik Nanavati, Adv.

ORDER

Since Resolution Professional is appointed in other matter, this application becomes infructuous. Applicant directed to file his claim before RP.

In view of the same, CP(IB) 93 of 2022 stands disposed-off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)